



Punjab Government Gazette

EXTRAORDINARY

Published by Authority

CHANDIGARH, SATURDAY, AUGUST 9, 2025
(SRAVANA 18, 1947 SAKA)

LEGISLATIVE SUPPLEMENT

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PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 8th August, 2025

No. 10-Leg./2025.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 28th day of July, 2025, is hereby published for general information :-

THE PUNJAB APPROPRIATION ACTS (REPEAL) ACT, 2025

(Punjab Act No. 9 of 2025)

AN

ACT

to repeal the Appropriation Acts.

Be it enacted by the Legislature of the State of Punjab in the Seventy-sixth year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Appropriation Acts (Repeal) Act, 2025. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. The enactments specified in the Schedule are hereby repealed to the extent mentioned in the fourth column thereof. Repeal of Appropriation Acts.

3. The repeal by this Act of any enactment shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to; Savings.

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, liability, right, title, privilege, restriction, exemption, practice, procedure or other matter or thing not now existing or in force;

nor shall the repeal of the enactments by this Act affect the audit,

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examination, accounting, investigation, inquiry or any other action taken or to be taken in relation thereto by any authority and such audit, examination, accounting, investigation, inquiry or action could be taken, and, or continued as if the said enactments are not repealed by this Act.

The Schedule
(See section 2)

Year	No.	Short title	Extent of Repeal
1	2	3	4
1985	6	The Punjab Appropriation (No.4) Act,1985	The Whole
1985	7	The Punjab Appropriation (No.5) Act, 1985	The Whole
1986	1	The Punjab Appropriation (No.1) Act, 1986	The Whole
1986	2	The Punjab Appropriation (No.2) Act, 1986	The Whole
1987	4	The Punjab Appropriation (No.1) Act, 1987	The Whole
1987	5	The Punjab Appropriation (No.2) Act, 1987	The Whole
1992	1	The Punjab Appropriation Act, 1992	The Whole
1992	2	The Punjab Appropriation (Vote on Account) Act, 1992	The Whole
1992	3	The Punjab Appropriation (No.2) Act, 1992	The Whole
1993	13	The Punjab Appropriation Act, 1993	The Whole
1993	14	The Punjab Appropriation (No.2) Act, 1993	The Whole
1994	6	The Punjab Appropriation Act, 1994	The Whole
1994	7	The Punjab Appropriation (No.2) Act, 1994	The Whole
1994	10	The Punjab Appropriation (No.3) Act, 1994	The Whole
1995	2	The Punjab Appropriation (No.1) Act. 1995	The Whole
1995	3	The Punjab Appropriation (No.2) Act, 1995	The Whole
1996	1	The Punjab Appropriation (No.1) Act, 1996	The Whole
1996	2	The Punjab Appropriation (No.2) Act, 1996	The Whole
1997	4	The Punjab Appropriation (No.1) Act, 1997	The Whole
1997	6	The Punjab Appropriation (No.2) Act, 1997	The Whole
1998	10	The Punjab Appropriation (No.1), Act, 1998	The Whole
1998	11	The Punjab Appropriation (Vote on Account) Act, 1998	The Whole
1998	16	The Punjab Appropriation (No.2) Act, 1998	The Whole
1999	5	The Punjab Appropriation (No.1) Act, 1999	The Whole
1999	6	The Punjab Appropriation (No.2) Act, 1999	The Whole
1999	10	The Punjab Appropriation (No.3) Act, 1999	The Whole
2000	1	The Punjab Appropriation (No.1) Act, 2000	The Whole

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2000	2	The Punjab Appropriation (No.2) Act, 2000	The Whole
2000	17	The Punjab Appropriation (No.3) Act, 2000	The Whole
2001	1	The Punjab Appropriation (No.1) Act, 2001	The Whole
2001	2	The Punjab Appropriation (No.2) Act, 2001	The Whole
2002	5	The Punjab Appropriation (No.1) Act, 2002	The Whole
2002	6	The Punjab Appropriation (Vote on Account) (No.2) Act, 2002	The Whole
2002	7	The Punjab Appropriation (No.3) Act, 2002	The Whole
2003	1	The Punjab Appropriation (No.1) Act, 2003	The Whole
2003	2	The Punjab Appropriation (No.2) Act, 2003	The Whole
2003	18	The Punjab Appropriation (No.3) Act, 2003	The Whole
2004	2	The Punjab Appropriation (No.1) Act, 2004	The Whole
2004	3	The Punjab Appropriation (No.2) Act, 2004	The Whole
2004	4	The Punjab Appropriation (Vote on Account) Act, 2004	The Whole
2004	16	The Punjab Appropriation (Vote on Account) (No.3) Act, 2004	The Whole
2005	6	The Punjab Appropriation (No.1) Act, 2005	The Whole
2005	7	The Punjab Appropriation (No.2) Act, 2005	The Whole
2006	5	The Punjab Appropriation Act, 2006	The Whole
2006	7	The Punjab Appropriation (No.2) Act, 2006	The Whole
2007	2	The Punjab Appropriation Act, 2007	The Whole
2007	3	The Punjab Appropriation (Vote on Account) Act, 2007	The Whole
2007	4	The Punjab Appropriation (No.2) Act, 2007	The Whole
2008	13	The Punjab Appropriation Act, 2008	The Whole
2008	15	The Punjab Appropriation (No.2) Act, 2008	The Whole
2009	1	The Punjab Appropriation Act, 2009	The Whole
2009	2	The Punjab Appropriation (Vote on Account) Act, 2009	The Whole
2009	9	The Punjab Appropriation (No.2) Act, 2009	The Whole
2010	5	The Punjab Appropriation Act, 2010	The Whole
2010	9	The Punjab Appropriation (No.2), Act 2010	The Whole
2011	2	The Punjab Appropriation Act, 2011	The Whole
2011	3	The Punjab Appropriation (No.2), Act 2011	The Whole
2011	4	The Punjab Appropriation(No.3), Act 2011	The Whole
2012	1	The Punjab Appropriation Act, 2012.	The Whole

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2012	2	The Punjab Appropriation (Vote on Account) Act, 2012	The Whole
2012	5	The Punjab Appropriation (No. 2) Act, 2012	The Whole
2013	21	The Punjab Appropriation Act, 2013.	The Whole
2013	24	The Punjab Appropriation (No.2), Act 2013	The Whole
2014	4	The Punjab Appropriation Act, 2014	The Whole
2014	5	The Punjab Appropriation (Vote on Account) Act, 2014	The Whole
2014	13	The Punjab Appropriation (No.2) Act, 2014	The Whole
2015	11	The Punjab Appropriation Act, 2015	The Whole
2015	12	The Punjab Appropriation (No.2) Act, 2015	The Whole
2015	13	The Punjab Appropriation (No.3) Act, 2015	The Whole
2016	2	The Punjab Appropriation Act, 2016.	The Whole
2016	4	The Punjab Appropriation (No.2) Act, 2016	The Whole
2016	5	The Punjab Appropriation (No.3) Act, 2016	The Whole
2017	1	The Punjab Appropriation (Vote on Account) Act, 2017	The Whole
2017	2	The Punjab Appropriation Act, 2017	The Whole
2017	6	The Punjab Appropriation (No.2) Act, 2017	The Whole
2018	5	The Punjab Appropriation Act, 2018	The Whole
2018	6	The Punjab Appropriation (No.2) Act, 2018	The Whole
2019	4	The Punjab Appropriation (No.2) Act, 2019	The Whole
2019	7	The Punjab Appropriation Act, 2019	The Whole
2019	8	The Punjab Appropriation (No.3) Act, 2019	The Whole
2020	4	The Punjab Appropriation Act, 2020	The Whole
2020	5	The Punjab Appropriation (No.2) Act, 2020	The Whole
2021	2	The Punjab Appropriation Act, 2021.	The Whole
2021	4	The Punjab Appropriation (No.2) Act, 2021	The Whole
2022	9	The Punjab Appropriation Act, 2022	The Whole
2022	10	The Punjab Appropriation (Vote on Account) Act, 2022	The Whole
2022	12	The Punjab Appropriation (No.2) Act, 2022	The Whole

Sd/-

DEVINDER KUMAR GUPTA,

Legal Remembrancer,

Department of Legal and Legislative Affairs.

PART I

GOVERNMENT OF PUNJAB

**DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB
NOTIFICATION**

The 8th August, 2025

No. 11-Leg./2025.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 29th day of July, 2025, is hereby published for general information :-

THE PUNJAB STATE DEVELOPMENT TAX (AMENDMENT) ACT,
2025

(Punjab Act No. 10 of 2025)

AN

ACT

further to amend the Punjab State Development Tax Act, 2018.

BE it enacted by the Legislature of the State of Punjab in the Seventy-sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Punjab State Development Tax (Amendment) Act, 2025. Short title and commencement.

(2) Save as otherwise provided, the provisions of this Act shall come into force on such date as the Government of Punjab may, by notification in the Official Gazette, appoint:

Provided that different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.

2. In the Punjab State Development Tax Act, 2018 (hereinafter referred to as the principal Act), in section 2,- Amendment in section 2 of Punjab Act 11 of 2018.

(i) for clauses (c) and (d), the following clauses shall be substituted, namely:-

"(c) "Commissioner" means the Taxation Commissioner appointed under section 3 of this Act;

(d) "designated officer" means an officer authorized by the State Government, by notification in the Official Gazette, to carry out any of the purposes of this Act;"

(ii) in clause (j), for the words and signs "and include a sole proprietor, a partnership firm, a Hindu Undivided Family, a Company, a Society, a Trust, a Club, an Institution, an Association, a local Authority, a

Department of any State Government, Union Territory Government or Central Government, a Government enterprise, a statutory body or other body corporate," the words, signs and brackets "and includes the person as defined in clause (84) of section 2 of the Punjab Goods and Services Tax Act, 2017 (Punjab Act No. 5 of 2017)," shall be substituted;

(iii) clause (l) shall be omitted; and

(iv) in clause (m) after the words and sign "on regular basis," the words and sign "from one or more employers," shall be inserted.

Amendment 3. In the principal Act, in section 6, in sub-section (2), for the words and sign "in the prescribed manner.", the words and sign "in the prescribed manner:" shall be substituted and thereafter, the following proviso shall be added, namely:-

"Provided that if a person has already enrolled as a employer, he shall not be required to register separately and he shall disclose the tax liability as a person and as a employer on the same registration."

Amendment 4. In the principal Act, in section 10, after sub-section (3), the following sub-section shall be added, namely:-

"(4) The amount of tax due from employers or enrolled persons who have opted for payment of tax in lump sum as per the Schedule, shall be paid by the 30th day of April of that year."

Insertion of new section 5. In the principal Act, after section 11, the following sections shall be inserted, namely:-

11-A. Notwithstanding anything contained in any provision of this Act, the State Government, if satisfied that it is necessary or expedient so to do in public interest, may, for greater transparency, in order to ensure compliance, notify any scheme for settlement of unpaid tax, interest and/or penalty.

11-B. (1) Where a person, liable to pay tax under this Act,

Liability to pay tax in case of death dies then,—

(a) if the business carried on by that person is continued after his death by his legal representative or any other person, such legal representative or other person shall be liable to pay tax including any penalty, sum forfeited and interest due from such person under this Act, in the like manner and to the same extent as the deceased person would have been; and

(b) if the business carried on by the person is discontinued whether before or after his death, his legal representative shall be liable to pay out of the estate

of the deceased, in the like manner and to the same extent as the deceased person would have been liable to pay, if he had not died, the tax including any penalty, sum forfeited and interest due from such person under this Act, whether such tax including any penalty, sum forfeited and interest has been assessed before his death, but has remained unpaid, or is assessed after his death.

(2) Where a person, liable to pay tax under this Act, is a Hindu Undivided Family and the joint family property is apportioned amongst the various members or group of members, then each member or group of members shall be jointly and severally liable to pay the tax including any penalty, sum forfeited and interest due from the person under this Act, up to the time of the partition, whether such tax including any penalty, sum forfeited and interest has been assessed before partition, but has remained unpaid, or assessed after partition.

(3) Where a person liable to pay tax under this Act, is a firm, and the firm is dissolved, then every person who was a partner, shall be jointly and severally liable to pay to the extent to which he is liable under this section, the liability to pay tax under this Act, up to the time of dissolution, whether such tax including any penalty, sum forfeited and interest has been assessed before such dissolution, but has remained unpaid or is assessed after dissolution.

(4) Where a person, liable to pay tax under this Act, transfers or otherwise disposes of his business in whole or in part, or effects any change in the ownership thereof, in consequence of which he is succeeded in the business or part thereof by any other person, then both persons shall jointly and severally be liable to pay the tax including any penalty, sum forfeited and interest due from the person under this Act, up to the time of such transfer, disposal or change, whether such tax including any penalty, sum forfeited and interest has been assessed before such transfer, disposal or change, but has remained unpaid or is assessed thereafter.

(5) Where the person, liable to pay tax under this Act,—

(a) is the guardian of a ward on whose behalf the business is carried out by the guardian; or

(b) is trustee, who carries on the business under a trust for the beneficiary,

then,— if the guardianship or the trust is terminated, the ward or, as the case may be, the beneficiary, shall be liable to pay the tax including any penalty, sum forfeited and interest due from the person up to the time of

the termination of the guardianship or trust, whether such tax including any penalty, sum forfeited and interest has been assessed before the termination of the guardianship or trust, but has remained unpaid, or is assessed thereafter.

(6) Where a person is liable to pay tax under this Act, is succeeded in the business by any person in the manner described in clause (a) of sub-section (1) or in sub-section (4), then such a person shall be liable to pay tax on the income, made by him on and after the date of such succession and shall, unless he already holds a registration, apply for registration within a period of thirty days from the date of such succession.

Liability in case of amalgamation of companies. 11-C. (1) When two or more companies are to be amalgamated by the amalgamation order of a Court or of the Central Government and the order is to take effect from a date earlier to the date of the order, the said two or more companies shall be treated as distinct companies and shall be treated as such for all periods up to the date of the said order and the registration of the said companies under this Act shall be cancelled with effect from the date of the said order. The liability to pay tax in such case shall be of the new entity after the amalgamation.

(2) The words and expressions used in this section, but not defined, shall have the respective meanings, assigned to them in the Companies Act, 2013 (Central Act No. 18 of 2013).

11-D. Every person,-

- Liability in case of liquidation. (a) who is a liquidator of any company, firm or society, which is being wound up whether under the orders of a Court or otherwise; or (b) who has been appointed as receiver of any assets of a company (hereinafter referred to as the "liquidator"), shall within thirty days after he has become such a liquidator, give notice of his appointment as such to the Commissioner or the designated officer.

(2) The Commissioner or the designated officer shall, after making such inquiries or calling for such information, as he may deem fit, notify the liquidator within three months from the date on which he received notice of appointment of the liquidator, the amount which in the opinion of the Commissioner or the designated officer, would be sufficient to provide for any tax, interest or penalty, which is then, or is likely thereafter, to become payable by the company.

(3) Not with standing anything contained in the Companies Act, 2013, when any private company is wound up and any tax, interest or penalty assessed under this Act on the company for any period, whether before or in the course of or after its liquidation, cannot be recovered, then every person, who was a director of the private company at any time during the period for which the tax is due, shall be jointly and severally liable for the payment of such tax, interest or penalty, unless such person proves to the satisfaction of the Commissioner or the designated officer that non-recovery cannot be attributed to any gross neglect, misfeasance or breach of duty on his part in relation to the affairs of the company.

Explanation: For the purpose of this section, the expression 'private company' shall have the meaning assigned to it under section 2 of the Companies Act, 2013 (Central Act No. 18 of 2013)."

6. In the principal Act, for section 19, the following section shall be substituted, namely:-

"19.(1) Where an employer liable for registration has without Penalties. reasonable cause failed to apply for such certificate within the required time, the designated officer may, after giving him a reasonable opportunity of being heard, impose a penalty amounting to rupees two thousand only for each year of delay. A part of the year shall be treated as full year.

(2) Where a person liable for enrolment has without reasonable cause failed to apply for such certificate within the required time, the designated officer may, after giving him a reasonable opportunity of being heard, impose a penalty amounting to rupees one thousand for each year of delay. A part of the year shall be treated as full year.

(3) Where an employer liable to registration has deliberately given false information in any application submitted under this Act, the designated officer may, after giving him a reasonable opportunity of being heard, impose upon him a penalty amounting to rupees two thousand or additional demand including tax, interest and penalty accrued on account of such false information whichever is higher.

(4) Where a person liable to enrolment has deliberately given false information in any application submitted under this Act, the designated officer may, after giving him a reasonable opportunity of being heard, impose upon him a penalty amounting to rupees one thousand or additional demand including tax, interest and penalty accrued on account of such false information whichever is higher.

Substitution
of section 19
of Punjab Act
11 of 2018.

(5) Where a registered employer has without reasonable cause failed to file return under this Act within the requisite time, the designated officer may, after giving him a reasonable opportunity of being heard, impose upon him a penalty of rupees thousand per return per year. A part of the year shall be treated as full year.

(6) Where an enrolled person has without reasonable cause failed to file return under this Act within the requisite time, the designated officer may, after giving him a reasonable opportunity of being heard, impose upon him a penalty of rupees five hundred per return per year. A part of the year shall be treated as full year.

(7) If a registered employer or an enrolled person fails without reasonable cause, to make payment of any amount of tax within the required time or date as specified in the notice of demand, the designated officer may, after giving him a reasonable opportunity of being heard, impose upon him a penalty equal to fifty percent of the amount of tax due.

(8) Where a registered employer wilfully fails to maintain the books of account or other documents as directed under sub-section (1) of section 16, the Commissioner or designated officer may, after giving him a reasonable opportunity of being heard, impose a penalty amounting to rupees two thousand only.

(9) Where an enrolled person wilfully fails to maintain the books of account or other documents as directed under sub-section (1) of section 16, the Commissioner or designated officer may, after giving him a reasonable opportunity of being heard, impose a penalty amounting to rupees one thousand only.

(10) If any registered employer, without sufficient cause, fails to comply with any of the provisions of this Act, or the rules framed there under, he shall be liable to pay in addition to the tax and interest due, a penalty of rupees two thousand only, which may be increased to rupees three thousand in case of the continuation of the offence.

(11) If any enrolled person, without sufficient cause, fails to comply with any of the provisions of this Act, or the rules framed there under, he shall be liable to pay in addition to the tax and interest due, a penalty of rupees one thousand only, which may be increased to rupees two thousand in case of the continuation of the offence:

Provided that no penalty under this section shall be imposed without affording a reasonable opportunity of being heard to the assessee."

7. In the principal Act, in the Schedule, after serial No. 2 and the entries relating thereto, the following shall be added, namely:-

"3 All such persons specified in Sr. No. 1 Rs. 2200/-
and 2 who opt for payment of tax on annual basis."
lump sum basis.

Amendment in
the Schedule
appended to
Punjab Act 11 of
2018.

Sd/-

DEVINDER KUMAR GUPTA,

Legal Remembrancer,

Department of Legal and Legislative Affairs.

PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 8th August, 2025

No. 12-Leg./2025.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 24th day of July, 2025, is hereby published for general information :-

THE C.G.C. UNIVERSITY, MOHALI ACT, 2025

(Punjab Act No. 11 of 2025)

AN

ACT

to establish and incorporate a University in the State of Punjab to be known as the C.G.C. University, Mohali for the purposes of making provisions for imparting instructions, teaching, education, research, training and related activities at all levels in the disciplines of higher education including Engineering, Medical, Paramedical, Sciences, Social Sciences, Life Sciences, Humanities, Liberal arts, management, e-learning, and online education and training, and to provide for the matters connected therewith or incidental thereto;

Whereas the Chandigarh Educational Society registered under the provisions of the Societies Registration Act, 1860 (Central Act No. XXI of 1860), made a proposal to the State Government for setting up a self-financing University in the State of Punjab on the basis of the Punjab Private Universities Policy, 2010 and to make provisions for all the streams of higher education at all levels;

Whereas the State Government, after due consideration of the said proposal of the aforesaid Society has come to the conclusion that the aforesaid Society is capable of establishing and running the University and accordingly has accepted its proposal for the establishment of the said private University;

AND whereas in the circumstances referred to above, it is deemed expedient to establish the C.G.C. University, Mohali for the aforesaid purposes.

BE it enacted by the Legislature of the State of Punjab in the Seventy-sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the C.G.C. University, Mohali Act, 2025.
(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.
2. In this Act, unless the context otherwise requires,-
 - (a) 'Academic Council' means the Academic Council of the University;
 - (b) 'authorities' means the authorities of the University;

Short title and commencement

Definitions

-
- (c) 'Board of Management' means the Board of Management of the University;
 - (d) 'Board of Studies' means a body to be constituted by the Governing Body;
 - (e) 'campus' means a contiguous area within which the University is situated;
 - (f) 'Chancellor' means the Chancellor of the University;
 - (g) 'Chairperson' means the Chairperson of the Society;
 - (h) 'Chief Finance and Accounts Officer' means the Chief Finance and Accounts Officer of the University;
 - (i) 'Dean' means the Dean of the University;
 - (j) 'Finance Committee' means the Finance Committee of the University;
 - (k) 'Governing Body' means the Governing Body of the University;
 - (l) 'institution' means any institution or college or academic center (by whatever name it may be called) established, run, managed, recognized or constituted by the University, within the campus;
 - (m) 'prescribed' means prescribed by the statutes, ordinances and regulations;
 - (n) 'Registrar' means the Registrar of the University;
 - (o) 'Society' means the Chandigarh Educational Society registered under the provisions of the Societies Registration Act, (Central Act No. XXI of 1860);
 - (p) 'State Government' means the Government of the State of Punjab;
 - (q) 'statutes', 'ordinances' and 'regulations' means the statutes, ordinances and regulations of the University made by it under this Act;
 - (r) 'teacher' includes Professor, Associate Professor, Assistant Professor, and any such other person, who imparts instruction in the University; or in any of its institutions and centers;
 - (s) 'University' means the C.G.C. University, Mohali, established under section 3 of this Act;
 - (t) 'Vice-Chancellor' means the Vice-Chancellor of the University; and
 - (u) 'Visitor' means the Visitor of the University.

-
3. (1) There shall be established a private University by the name of the C.G.C. University, Mohali in the State of Punjab. Establishment of the University
- (2) The University shall be run and managed by the Society in accordance with the provisions of this Act.
- (3) The University shall be a body corporate by the name mentioned in sub-section (1) and shall have perpetual succession and a common seal. It shall have the power to acquire, lease, hold, mortgage and dispose of property, both moveable and immovable and to make contracts, and shall sue and be sued by the said name.
- (4) The Headquarter of the University shall be located at Landran-Sirhind Road, Jhanjeri, District Sahibzada Ajit Singh Nagar, Punjab.
- (5) The University shall be self-financed and it shall not be entitled to receive any grant or other financial assistance from the State Government.
4. The objects of the University shall be,- Objects of the University
- (i) to provide for instructions, teaching, education, research and training at all levels in all discipline of higher education including professional, engineering, medical, para-medical, Indian Medicines, technical, general education, humanities, social sciences, life sciences, management, e-learning, and online education and training in any other stream and subject, as per the needs of the industry and the society in general, as may be deemed necessary by the University, as permissible under the State or Central law and with the approval of the concerned Regulatory Authority;
- (ii) to promote the academic aspirations of rural students;
- (iii) to undertake industry-oriented teaching, training and research extension programmes and to provide employable skills with a view to contribute to the development of the society;
- (iv) to provide for research, creation, advancement and dissemination of knowledge, wisdom and understanding;
- (v) to encourage and motivate leading industrial houses for setting up their respective corporate institute at the campus for academia industry nexus;
- (vi) to disseminate knowledge so as to make it accessible to all strata of the society;
- (vii) to promote Punjabi studies, to provide for research in Punjabi language and literature and to undertake measures for the development of Punjabi language, literature and culture;

-
- (viii) to open study centers, campuses, centers within its jurisdiction in accordance with the prevailing regulations, with the approval of the State Government;
- (ix) to set up off-campus centers, off-shore campuses, study centers and zonal or regional centers as per the guidelines of the University Grants Commission or its equivalent Body so created by the Central Government, and with the approval of the State Government; and
- (x) to do all such things, as may be necessary or desirable to further the objects of the University.
- Power and functions of the university. 5. The University shall have the following powers and functions to be exercised and performed by it or through its officers and authorities, namely: -
- (i) to impart education and to provide for instructions in various branches of learning and to confer or grant, subject to such conditions as the University may determine, degrees, diplomas, certificates or other academic distinctions on the basis of examinations, evaluation or any other method of testing on persons and to withdraw any such degree, diploma, certificate or other academic distinctions for good and sufficient cause;
- (ii) to make provisions and adopt all measures, including adoption and updating of the curricula in respect of starting courses of study, teaching, training, research, consultancy and granting recognition and affiliation relating to the courses through traditional as well as new innovative modes including online education modes;
- (iii) to organize and to undertake extra mural studies and extension services;
- (iv) to conduct examinations for granting or conferring Post Doctorate, Doctorate, Masters, Degrees, Diplomas and Certificates;
- (v) to provide for dual Degree, Diploma or Certificate vis-à-vis other Universities on reciprocal basis;
- (vi) to institute and confer honorary Degrees and other distinctions, as may be prescribed;
- (vii) to conduct e-learning and online education programmes, as may be determined by the University;
- (viii) to provide for equivalence of the degrees, diplomas and certificates of the students completing their courses partially or in full, from any other recognized University, Board or Council or any other competent authority;

- (ix) to institute and confer the designation of Professor, Associate Professor, Assistant Professor, or any other equivalent designation, as may be required by the University in its campuses or its institutions and to appoint persons as such;
- (x) to create academic, administrative, ministerial, technical and other posts and to make appointments thereto;
- (xi) to appoint persons working in any other University or institutions or organizations having specific knowledge, permanently or for a specified period;
- (xii) to co-operate, collaborate or associate with any other University or authority or institution in such manner and for such purpose, as the University may determine;
- (xiii) to establish and maintain study centers, examination centers, information centers, schools, institutions, specialized laboratories or other units for research and instructions as may be determined by the University for furtherance of its objects within its campus;
- (xiv) to undertake research and consultancy and for that purpose to enter into such arrangements with other institutions or bodies as the University may deem necessary;
- (xv) to determine standards for admission into the University, which may include examination, evaluation or any other method of testing;
- (xvi) to prescribe the fee structure for various categories of students, in view of clause 8 of the Punjab Private Universities Policy, 2010;
- (xvii) to demand and collect fees and other charges, as may be prescribed;
- (xviii) to supervise the residences of the students of the University and to make arrangements for the promotion of their health and general welfare;
- (xix) to make special arrangements in respect of female students, as the University may consider necessary and desirable;
- (xx) to regulate and enforce discipline among the employees and students of the University and take such disciplinary measures in this regard, as may be deemed necessary by the University;
- (xxi) to make arrangements for promoting the health and general welfare of the employees of the University;
- (xxii) to receive donations; and acquire, hold, manage and dispose of any moveable or immovable property;
- (xxiii) to borrow money for the purposes of the University, with the approval of the Society;

- (xxiv) to mortgage or hypothecate the property of the University with the approval of the Society;
- (xxv) to hold, manage and run the funds of the Society and the endowments created in favour of the University;
- (xxvi) to receive and to raise loans and advances for the University;
- (xxvii) to purchase, acquire and take on lease or mortgage any immovable or movable property and to sell, lease, mortgage, alienate and transfer any immovable or movable property belonging to or vested in the University;
- (xxviii) to receive grants from the University Grants Commission and other Central or State agencies;
- (xxix) to fix, determine and provide salaries, remunerations and honoraria to teachers and employees of the University in accordance with the norms specified by the University Grants Commission;
- (xxx) to do self-certification, which shall be exempted from obtaining any permission, approval, license, certificate, No Objection Certificate or authorization from the State Government or any other body, set up by the State Government;
- (xxxi) to frame statutes, ordinances and regulations for carrying out the objects of the University; and
- (xxxii) to perform all such other functions, which may be necessary or desirable in furtherance of the objects of the University.

Jurisdiction of the university 6. (1) The University shall exercise its jurisdiction within its campuses in the State of Punjab only.
(2) The University shall affiliate to it those educational or professional institutions, established, run or managed by the Society within the campus regard to which a specific decision is taken by the Society.

Officers of the university 7. The following shall be the officers of the University, namely: -
(i) the Visitor;
(ii) the Chancellor;
(iii) the Vice-Chancellor;
(iv) the Registrar;
(v) the Deans of the Faculties;
(vi) the Chief Finance and Accounts Officer; and
(vii) such other officers of the University, as may be declared by the statutes, to be the officers of the University.

8. (1) The Governor of Punjab shall be the Visitor of the University. The visitors
- (2) The Visitor shall preside over the convocation of the University for conferring degrees and diplomas.
- (3) The Visitor shall have the right to call for any information relating to the affairs of the University.
- (4) The Visitor, in consultation with the Chancellor, may cause the inspection, scrutiny, investigation, survey or inquiry or any other such like thing to be made by such person, as he may direct in respect of administrative, academic or executive matters of the University.
- (5) The Visitor shall, in every case, give notice to the University of his intention to cause the inspection, scrutiny, investigation, survey or inquiry or any other such like thing, to be made and the University shall appoint a representative, who shall be present at such inspection, scrutiny, investigation, survey or inquiry, or any other such like thing, as the case may be.
- (6) The Visitor may inform the Vice-Chancellor about the results of such inspection, scrutiny, investigation, survey or inquiry and the Vice-Chancellor shall communicate to the Governing Body, the views of the Visitor along with such advice, as the Visitor may have tendered and the action to be taken on such advice.
- (7) The Vice-Chancellor shall inform the Visitor about the action taken or proposed to be taken by the University with respect to the inspection, scrutiny, investigation, survey, inquiry, or any other such like thing, as the case may be.
- (8) If the State Government considers it appropriate, in public interest, to make inspection, scrutiny, investigation, survey or inquiry, as the case may be, in respect of any matter relating to the University or its institutions, a reference shall be made by the State Government to the Vice-Chancellor, who shall cause such inspection, scrutiny, investigation, survey or inquiry to be made.
9. (1) The Chairperson or any distinguished person nominated by the Society shall be the Chancellor of the University and in the absence of the Visitor, the Chancellor shall preside over the convocation of the University. The Chancellor.
- (2) The Chancellor shall be the Chairman of the Governing Body and he or she shall approve all appointments, nominations, removals, suspensions and reinstatements of the employees and officers of the University on the recommendation of the Governing Body of the University.
- (3) The Chancellor may amend or revoke any decision taken by any authority or officer of the University and may exercise his powers, to do all necessary things to facilitate the smooth functioning of the University on the recommendation of the Governing Body.

(4) The Chancellor shall have the power to perform all such other functions, as may be required to do in furtherance to the objects of the University and any matter incidental thereto and the decisions taken by the Chancellor shall be final and binding on all the concerned of the University.

(5) If, in the opinion of the Chancellor, any decision of any officer or authority of the University is beyond the powers conferred under this Act or the statutes or the ordinances or the regulations or is likely to be prejudicial to the interests of the University, the Chancellor shall ask such officer or authority to revise his or its decision within a period of fifteen days and in case the officer or authority refuses to revise such decision, wholly or partly, or fails to take any decision within a period of fifteen days, the decision of the Chancellor thereon shall be final.

(6) If, at any time, upon the representation made or otherwise, it appears to the Chancellor that the Vice-Chancellor or any other officer of the University, -

- (a) has made default in performing any duty imposed upon him under this Act or otherwise; or
- (b) has acted in a manner prejudicial to the interests of the University; or
- (c) is incapable of managing the affairs of the University,

the Chancellor may, notwithstanding the fact that term of that officer has not expired by an order in writing and stating the reasons therein, require the Vice-Chancellor or the officer concerned to relinquish his or her office from such date, as may be specified in the order. The Vice-Chancellor or the officer concerned shall be deemed to have relinquished his office from the date so specified:

Provided that no such order shall be passed, unless the grounds on which such action is proposed to be taken are communicated to the Vice-Chancellor or to the officer concerned and he or she is given reasonable opportunity of being heard.

The Vice-Chancellor.

10. (1) The Vice-Chancellor shall be appointed by the Chancellor from amongst the panel of three persons recommended by the Governing Body.

(2) No person shall be appointed as Vice-Chancellor, unless he or she possesses such qualifications, as are specified by the University Grants Commission or its equivalent body so created by the Central Government.

(3) The Vice-Chancellor shall be the overall in-charge of the University who shall exercise general superintendence and control in the affairs of the University and shall execute the decisions of various authorities of the University.

(4) In case of the absence of the Visitor and the Chancellor, the Vice-Chancellor shall preside over the convocation of the University.

(5) The Vice-Chancellor shall exercise such powers and perform such functions, as may be prescribed.

11. (1) The Registrar shall be appointed by the Chancellor from amongst the panel of three persons recommended by the Governing Body. The Registrar

(2) No person shall be appointed as Registrar, unless he or she possesses such qualifications as are specified by the University Grants Commission, or its equivalent body so created by the Central Government.

(3) The Registrar shall sign all contracts and authenticate all documents or records for and on behalf of the University.

(4) The Registrar shall be the Member-Secretary of the Governing Body, the Board of Management and the Academic Council but he or she shall not have the right to vote.

(5) The Registrar shall exercise such other powers and perform such other functions, as may be prescribed.

12. (1) The Chief Finance and Accounts Officer shall be appointed by the Chancellor in such manner, as may be prescribed. The Chief Finance and Accounts Officer,

(2) No person shall be qualified to be appointed as Chief Finance and Accounts Officer, unless he has passed the Chartered Accountancy Test conducted by the Institute of Chartered Accountants of India.

(3) The Chief Finance and Accounts Officer shall exercise such powers and perform such functions, as may be prescribed.

13. (1) The University may appoint such other officers, as it may deem necessary for its smooth functioning. Other Officers

(2) The manner of appointment of such other officers of the University and their powers and functions shall be such, as may be prescribed.

14. The following shall be the authorities of the University, namely: -

(i) the Governing Body;

(ii) the Board of Management;

(iii) the Academic Council;

(iv) the Finance Committee; and

(v) such other authorities as may be declared by the statutes to be the authorities of the University. Authorities of the University

- The Governing Body
15. (1) The Governing Body of the University shall consist of the following persons, namely: -
- (a) the Chancellor; : Chairman
 - (b) the Vice-Chancellor; : Member
 - (c) three persons nominated by the Society out of whom two shall be eminent educationists; : Member
 - (d) one expert of management or information technology from outside the University nominated by the Chancellor; : Member
 - (e) one expert of finance nominated by the Chancellor; : Member
 - (f) one eminent educationist nominated by the Secretary to Government of Punjab, Department of Higher Education in consultation with the Chancellor; and : Member
 - (g) the Administrative Secretary to Government of Punjab, Department of Higher Education or his representative not below the rank of Joint Secretary. : Member
- (2) The Governing Body shall be the supreme body of the University. It shall perform the following functions, namely: -
- (a) to provide general superintendence and to give directions for controlling the functioning of the University in accordance with the statutes, the ordinances and the regulations;
 - (b) to review the decisions of other authorities of the University in case these are not in conformity with the provisions of the statutes, the ordinances and the regulations;
 - (c) to approve the budget and annual report of the University;
 - (d) to lay down the extensive policies to be followed by the University; and
 - (e) to exercise such other powers, as may be prescribed by the statutes.
- (3) The Governing Body shall meet at least twice in a calendar year.
- (4) The quorum for meeting of the Governing Body shall be five.

16. (1) The Board of Management shall consist of the following members, The Board of Management
namely: -

- (a) the Chancellor; : Chairperson
- (b) the Vice-Chancellor; : Member
- (c) two members of the Governing Body : Members
nominated by the Society;
- (d) three persons who are not the : Members
members of the Governing Body,
nominated by the Society;
- (e) two persons from amongst the teachers : Members
nominated by the Society;
- (f) Director, Higher Education Department, : Members
Punjab as representative of the State
Government; and
- (g) two teachers nominated by the Vice- Chancellor. :Members

(2) The Board of Management shall exercise such powers and perform such functions, as may be prescribed.

(3) The Board of Management shall meet at least twice in a calendar year.

(4) The quorum for meeting of the Board of Management shall be five.

17. (1) The Academic Council shall consist of the following members, The Academic Council
namely: -

- (a) the Vice-Chancellor; : Chairperson
- (b) one eminent academician nominated by : Member
the State Government as its representative;
and
- (c) such other members, as may be prescribed. : Members

(2) The Academic Council shall be the principal academic body of the University and it shall, subject to the provisions of this Act, the statutes, the ordinances and the regulations, coordinate and exercise general supervision over the academic policies of the University.

(3) The quorum for meeting of the Academic Council shall be such, as may be prescribed.

18. (1) The Finance Committee shall consist of the following members, The Finance Committee.
namely: -

- (i) the Vice-Chancellor; : Chairperson
- (ii) the Dean Academic Affairs; : Member

-
- (iii) the Registrar; : Member
(iv) two persons nominated by the Society
out of whom one shall be a Financial
Expert; and : Members
(v) the Chief Finance and Accounts Officer. : Member-
Secretary

(2) The members nominated by the Society shall hold office for a period of two years.

Functions of the Finance Committee 19. (1) The Chief Accounts and Finance Officer shall get the annual budget of the University prepared along with the requisite documents and submit the same to the Finance Committee for its approval. The Chief Accounts and Finance Officer shall also get the accounts of the annual income and expenditure of the University prepared and shall get the same audited from the Chartered Accountant so appointed by the Finance Committee in this regard.

(2) The budget approved by the Finance Committee along with the note with regard to the audit of income and expenditure of the University, referred to in sub-section (1), shall be placed before the Chancellor for its approval.

(3) The Finance Committee shall tender advice to the Chancellor on financial matters of the University.

Other authorities 20. The composition, constitution, powers and functions of authorities under clause (v) of section 14, shall be such, as may be prescribed.

Disqualification for membership of an authority or body. 21. A person shall be disqualified for being a member of any of the authorities or bodies of the University, if he, -

- (i) is of unsound mind and stands so declared by a competent court; or
(ii) is an un-discharged insolvent; or
(iii) has been convicted of any offence involving moral turpitude; or
(iv) has been punished for indulging in or promoting unfair practice in the conduct of any examination in any form and anywhere.

Acts or proceedings not to be invalidated due to vancancies 22. No act done, or proceedings taken, under this Act by any authority or other body of the University shall be invalid merely on the ground of, -

- (a) any vacancy or defect in the constitution of the authority or body; or
(b) any defect or irregularity in nomination or appointment of a person acting as member thereof; or

- (c) any defect or irregularity in such act or proceeding not affecting the merits of the case.

23. If any vacancy occurs in any authority or body of the University due to death, resignation or removal of a member or due to change of capacity in which he or she was appointed or nominated, the same shall be filled in as early as possible by the authority or body, which had appointed or nominated such a member:

Fillings up of emergent vacancies.

Provided that the person so appointed or nominated as a member of any authority or body of the University in an emergent vacancy, shall remain member of such authority or body only for the remaining tenure of the member, in whose place he or she is appointed or nominated, as the case may be.

24. The authorities or officers of the University may constitute such committees as may be necessary for performing specific tasks by such committees. The constitution of such committees and their duties shall be such, as may be prescribed.

Committees

25. (1) The Governing Body may, from time to time, make statutes or may amend or repeal the same.

Power to make statutes

(2) The statutes or any amendment made therein or repeal thereof, shall require the approval of the Chancellor.

(3) Subject to the provisions of this Act, the statutes may provide for the following matters, namely: -

- (i) the constitution, powers and functions of the authorities and other bodies of the University, as may be constituted from time to time;
- (ii) the terms and conditions of appointment of the Vice-Chancellor and its powers and functions;
- (iii) the manner, terms and conditions of appointment of the Registrar, and the Chief Finance and Accounts Officer and their powers and functions;
- (iv) the manner, terms and conditions of appointment of other officers and teachers and their powers and functions;
- (v) the terms and conditions of service of the employees of the University;
- (vi) the procedure for arbitration in case of dispute between the University, officers, teachers, employees and students;
- (vii) the conferment of honorary degrees;
- (viii) the exemption of students from payment of tuition fee and for awarding them scholarships and fellowships;

- (ix) the policy of admissions, including regulation of reservation of seats, keeping in view clause 9 of the Punjab Private Universities Policy, 2010;
- (x) the number of seats in different courses; and
- (xi) all other matters for which statutes are required to be made under this Act.

(4) After the approval of the Chancellor, the statutes of the University shall be submitted to the State Government for its approval.

(5) The State Government shall consider the statutes submitted by the University and shall give its approval without or with such modifications, if any, as it may deem necessary and return the statutes to the University.

(6) The University shall, with the approval of the Governing Body, communicate its concurrence to the statutes as approved by the State Government, and if it desires not to give effect to any or all of the modifications made by the State Government, it may give reasons thereof.

(7) After the statutes are finally approved by the State Government, these shall be published in the Official Gazette of the University.

(8) The statutes so made, shall not be amended without the approval of the State Government.

Power to
make
ordinances

26. (1) The Governing Body may, from time to time, make ordinances or may amend, or repeal the same.

(2) Every ordinance or any amendment made therein or repeal thereof, shall require the approval of the Chancellor.

(3) Subject to the provisions of this Act and the statutes, the ordinances may provide for the following matters, namely: -

- (i) the admission of students to the University and their enrolment as such;
- (ii) the courses of study to be laid down for the degrees, diplomas and certificates of the University;
- (iii) the degrees, diplomas, certificates and other academic distinctions;
- (iv) the fees to be charged for various courses, examinations, degrees and diplomas of the University;
- (v) the conditions for the award of fellowships, scholarships, studentships, medals and prizes;
- (vi) the conduct of examinations, including the terms of office, the manner of appointment and the duties of the examining bodies, examiners and moderators;

-
- (vii) the conditions of hostel facilities for students in the University;
 - (viii) taking disciplinary action against the students of the University;
 - (ix) the creation, composition and function of any other body, which is considered necessary for improving the academic standard of the University;
 - (x) the manner of co-operation and collaboration with other Universities and institutions; and
 - (xi) all other matters which by this Act or the statutes made thereunder are required to be provided by the ordinances.

(4) After the approval of the Chancellor, the ordinances of the University shall be submitted to the State Government for its approval.

(5) The State Government shall consider the ordinances submitted by the University and shall give its approval without or with such modifications, if any, as it may deem necessary and return the same to the University.

(6) The University shall, with the approval of the Governing Body, communicate its concurrence to the ordinances as approved by the State Government and if it desires not to give effect to any or all of the modifications made by the State Government, it may give reasons thereof.

(7) After the ordinances are finally approved by the State Government, these shall be published in the Official Gazette of the University.

(8) The ordinances so made, shall not be amended without the approval of the State Government.

27. (1) The Governing Body may, from time to time, make regulations or may amend, or repeal the same.

Power to
make
regulations

(2) Every regulation or any amendment made therein or repeal thereof, shall require the approval of the Chancellor.

(3) After the approval of the Chancellor, the regulations of the University shall be submitted to the State Government for its approval.

(4) The State Government shall consider the regulations submitted by the University and shall give its approval without or with such modifications, if any, as it may deem necessary and forward the same to the University.

(5) The University shall, with the approval of the Governing Body, communicate its concurrence to the regulations as approved by the State Government and if it desires not to give effect to any or all of the modifications made by the State Government, it may give reasons thereof.

(6) After the regulations are finally approved by the State Government, these shall be published in the Official Gazette of the University.

(7) The regulations so made, shall not be amended without the approval of the State Government.

University to follow rules, regulations etc. of the regulating bodies

28. (1) The University shall be prohibited from conferring any Degrees, not recognized by the University Grants Commission or its equivalent body constituted by the Central Government.

(2) It shall be mandatory for the University to follow the University Grants Commission (Establishment and Maintenance of Standards in Private Universities) Regulations, 2003, or any other regulations made for private Universities by the University Grants Commission or any other regulatory bodies.

(3) The State Government may, from time to time, issue such directions to the University on policy matters not inconsistent with the provisions of this Act, as it may deem necessary. The University shall be bound to comply with such directions. Failure to adhere to these directions or to comply with the norms and standards prescribed by the University Grants Commission or other statutory authorities may result in the State Government taking appropriate action, including suspension or withdrawal of recognition, after providing the University an opportunity to be heard.

General fund

29. (1) The University shall have General Fund to which shall be credited,-

- (a) fees and other charges received by the University;
- (b) any income received from consultancy and other work undertaken by the University; and
- (c) funds and grants received from any source by the University for research projects from any Government and non-Government funding agencies.

(2) The General Fund shall be utilized for the following purposes, namely: -

- (a) for the repayment of the debts, including interest charges thereto incurred by the University;
- (b) for the upkeep of the assets of the University;
- (c) for the payment of the cost of audit of the fund;
- (d) for meeting the expenses of any suit or proceedings;
- (e) for the payment of salaries and allowances of the officers and employees of the University and for the payment of any benefit to any such officer and employee;
- (f) for the payment of travelling and other allowances of the members of the authorities, committee or Board of the University;
- (g) for the payment of fellowships, scholarships, assistanceships

and other awards to students belonging to economically weaker sections of the society or research associates or trainees, as the case may be, or to any student eligible for such awards;

- (h) for the payment of any expenses incurred by the University;
- (i) for acquisition of land or any kind of development work or likewise activities for the purpose of the University;
- (j) for the payment of cost of capital and repayment of loans incurred by the Society for setting up and running the University and the investments made therefore;
- (k) for the payment of charges and expenditure relating to the consultancy work undertaken by the University; and
- (l) for the payment of any expenditure, salaries, taxes, liabilities by the Society for or on behalf of the University.

30. The accounts of the income and expenditure of the University shall be audited by the Chartered Accountant of the University, and the same shall be submitted once in a year by the Chief Finance and Accounts Officer to the Governing Body for its approval. Annual report

31. The University shall prepare and publish a semester-wise or annual, as the case may be, tentative Schedule of Examinations including various academic activities to be conducted by the University in the beginning of each academic session, but not later than the 30th August in a Calendar year. Examinations

Explanation.- 'Schedule of Examinations' means the time table giving details about the time, day and date of the commencement of each paper which is part of the scheme of examinations including the details of practical examinations and viva –voce, if any.

32. (1) The University shall strive to declare the results of examinations conducted by it within a period of forty-five days from the last date of the examination of particular course but, in any case, not later than sixty days from the said date. Declarations of results

(2) No examination or the result of an examination shall be held invalid only for the reason that the University has not followed the Schedule of Examinations.

33. The convocation of the University shall be held in every academic year for conferring degrees, diplomas, certificates or any other academic distinction or for any other purpose, in such manner, as may be prescribed. Convocation

34. If any question arises with respect to the appointment or entitlement of any person, to be a member of any authority or other body of the University, the same shall be referred to the Chancellor, whose decision thereon shall be final and binding. Disputes concerning authorities and bodies

35. If any difficulty arises in giving effect to any of the provisions of this Act, the State Government may, in consultation with the Chancellor, by an order published in the Official Gazette, make such provision, not inconsistent with the provisions of this Act, as it may deem necessary for removing such difficulty: Power to remove difficulties

Provided that no such order shall be made under this section after the expiry of a period of two years from the date of commencement of this Act.

36. No suit or other legal proceedings shall lie against any officer or employee of the University for anything which is done in good faith or intended to be done in pursuance of the provisions of this Act, the statutes, the ordinances or the regulations. Protection of action taken in good faith

37. Notwithstanding anything contained in this Act, the statutes, the ordinances or the regulations made thereunder, the Society may, subject to the availability of the funds, discharge all or any of the functions of the University for the purposes of carrying out the provisions of this Act, the statutes, the ordinances and the regulations and for that purpose, may exercise such powers and perform such duties, which by this Act or by such statutes, the ordinances and the regulations are to be exercised or performed by any authority or officer of the University, until such authority comes into existence or officer is appointed. Transitory Provisions

Sd/-

DEVINDER KUMAR GUPTA,

Legal Remembrancer,

Department of Legal and Legislative Affairs.

PART-III

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS
(LEGAL SERVICES AUTHORITY)

NOTIFICATION

The 8th August, 2025

No.S.O.126/C.A.39/1987/S.6/2025.- In supersession of the Government of Punjab, Department of Legal and Legislative Affairs, Notification No.S.O.27/C.A.39/1987/S.6/2025, dated the 22nd April, 2025, and in pursuance of the provisions of clause (b) of sub-section (2) of section 6 of the Legal Services Authorities Act, 1987 (Central Act No.39 of 1987), and all other powers enabling him in this behalf, the Governor of Punjab in due consultation with the Chief Justice of the Punjab and Haryana High Court, is pleased to nominate the **Hon'ble Mr. Justice Ashwani Kumar Mishra**, as Executive Chairperson of the Punjab State Legal Services Authority, on and with effect from the 23rd day of July, 2025.

Sd/-

DEVINDER KUMAR GUPTA,

Legal Remembrancer,

Department of Legal and Legislative Affairs.